

EXCHANGE CONTROL DECLARATION (GR) FORM NO.

Original

Exporter		Invoice No. & Date	SB No. & Date	
		AR4/AR4A No. & Date		
		Q/Cert No. & Date	Importer-Exporter Code No.	
Consignee				
		Export Trade Control	If export under:	
			Deferred Credit <input type="checkbox"/>	
			Joint Ventures <input type="checkbox"/>	
			Rupee Credit <input type="checkbox"/>	
			Others <input type="checkbox"/>	
Custom House Agent L/C.No.			RBI's Approval/Cir.No. & Date	
Pre-Carriage by	Place of Receipt by Pre-Carrier		Type of shipment :	
			Outright Sale <input type="checkbox"/>	
			Consignment Export <input type="checkbox"/>	
Vessel/Flight No.	Rotatio No.		Others <input type="checkbox"/>	
			(Specify)	
	Port of Loading	Nature of Contract: CIF <input type="checkbox"/> / C&F <input type="checkbox"/> / FOB <input type="checkbox"/>		
		Other (Specify) <input type="checkbox"/>		
Port of Discharge	Country of Destination	Exchange Rate U/S 14 of CA Currency of invoice		
S.No	Marks & No. No. & Kind of Pkgs.	Statistical Code & Description of Goods	Quantity	Value FOB
	Container Nos.			
	Net Weight			
	Gross Weight			
Total FOB Value in words				
<u>Analysis of Export Value</u>		<u>Currency Amount</u>	Full export value OR where not ascertainable, the value which exporter expects to receive on the sale of goods.	
FOB Value				
Freight				
Insurance			Currency	
Commission		Rate		
Discount			Amount	
Other Deductions				

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Is Export under L/C arrangements? Yes <input type="checkbox"/> No <input type="checkbox"/>		FOR CUSTOMS
If yes, name of advising bank in India		Customs Assessable value Rs.
		(Rupees .
	

Bank through which payment is to be received		Export Value Verified	
		Customs Appraiser	
Whether Payment is to be received through the		Date of Shipment	Customs Appraiser
ACU YES/NO			
<p>Declaration under Foreign Exchange Management Act, 1999: I/We hereby declare that I/We am/are the *SELLER/CONSIGNOR of the goods in respect of which this declaration is made and that the particulars given above are true and that a)*the value as contracted with the buyer is the same as the full export value declared overleaf/ b) *the full export value of the goods is not ascertainable at the time of export and that the value declared is that which I/We, having regard to the prevailing market-conditions, expect to receive on the sale of goods in the overseas market.</p>			
<p>I/We undertake that I/We will deliver to the bank named herein the foreign exchange representing the full export value of the goods on or before @ in the manner soecified in the Regulations under the Act. I/We further declare that I/We am/are resident in India and I/We have a place of business in India.</p>			
<p>I/We* am/are OR am/are not in Caution List of the Reserve Bank of India.</p>			
Date.....		(Signature of Exporter)	
<p>@ State appropriate date of delivery which must be within six months from the date of shipment, but for exports to warehouses established outside India with the permission of the Reserve Bank, the date of delivery must be within fifteen months.</p>			
<p>* Strike out whichever is not applicable</p>			
SPACE FOR USE BY RESERVE BANK OF INDIA			

EXCHANGE CONTROL DECLARATION (GR) FORM NO.

Duplicate

Exporter		Invoice No. & Date	SB No. & Date
		AR4/AR4A No. & Date	
		Q/Cert No. & Date	Importer-Exporter Code No.
Consignee			
		Export Trade Control	If export under:
			Deferred Credit <input type="checkbox"/>
			Joint Ventures <input type="checkbox"/>
			Rupee Credit <input type="checkbox"/>
			Others <input type="checkbox"/>
			RBI's Approval/ Cir.No. & Date
Custom House Agent L/C.No.			
Pre-Carriage by	Place of Receipt		Type of shipment :
	By Pre-Carrier		Outright Sale <input type="checkbox"/>
			Consignment Export <input type="checkbox"/>
Vessel/Flight No.	Rotation No.		Others <input type="checkbox"/>
			(Specify)
	Port of Loading	Nature of Contract: CIF <input type="checkbox"/> /C&F <input type="checkbox"/> /FOB <input type="checkbox"/>	
		Other (Specify) <input type="checkbox"/>	
Port of Discharge	Country of Destination		Exchange Rate U/S 14 of CA Currency of invoice
S.No	Marks & No. No. & Kind of Pkgs.	Statistical Code & Description of Goods	Quantity
	Container Nos.		Value FOB
	Net Weight		
	Gross Weight		
Total FOB Value in words			
<u>Analysis of Export Value</u>		<u>Currency Amount</u>	Full export value OR where not ascertainable, the value which exporter expects to receive on the sale of goods.
FOB Value			
Freight			
Insurance			Currency
Commission		Rate	
Discount			Amount
Other Deductions			

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EXCHANGE CONTROL DECLARATION (GR) FORM NO.

Is Export under L/C arrangements? Yes <input type="checkbox"/> No <input type="checkbox"/>	FOR CUSTOMS
If yes, name of advising bank in India	Customs Assessable value Rs.

			(Rupees .
		
	Bank through which payment is to be received		
		Export Value Verified	
			Customs Appraiser
		Cargo shipped in full/part	
		Quantity	
		Value	
	Whether Payment is to be received through the ACU YES/NO	Date of Shipment	Customs Appraiser
	Declaration under Foreign Exchange Management Act, 1999: I/We hereby declare that I/We am/are the *SELLER/CONSIGNOR of the goods in respect of which this declaration is made and that the particulars given above are true and that a)*the value as contracted with the buyer is the same as the full export value declared overleaf/ b) *the full export value of the goods is not ascertainable at the time of export and that the value declared is that which I/We, having regard to the prevailing market-conditions, expect to receive on the sale of goods in the overseas market.		
	I/We undertake that I/We will deliver to the bank named herein the foreign exchange representing the full export value of the goods on or before @ in the manner specified in the Regulation made under the Act.		
	I/We further declare that I/We am/are resident in India and I/We have a place of business in India.		
	I/We* am/are OR am/are not in Caution List of the Reserve Bank of India.		
	Date.....	(Signature of Exporter)	
	@ State appropriate date of delivery which must be within six months from the date of shipment, but for exports to warehouses established outside India with the permission of the Reserve Bank, the date of delivery must be within fifteen months.		
	* Strike out whichever is not applicable		
	FOR AUTHORISED DEALER'S USE		
	Uniform Code Number.....		
	Indicate () in the box applicable Date of (i) negotiation (ii) receipt for collection. Bill No.....		
	Type of Bill* (i)DA []/(ii)DP []/(iii)Others [](Specify)		
	Type of shipment:*(i) Firm Sale Contract []/(ii)Consignment Basis []/ (iii)Others [](Specify)		
	The GR Form was included in the Statement sent to the Reserve Bank with the R Return for the fortnight ending.....sent on.....		
	We certify and confirm that we have received the total amount of..... (Currency) (amount)		
	as under being the proceeds of exports declared on this form.		

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Date of receipt	Currency	Credit to Nostro Account in----- -----Country		Debit to NR Rupee Account of a Bank in ----- Country		Period of R Return with which the realisation has been reported to RBI
		In our name	In the name of *--- -----	Held with us	Held with * --- -----	
(1)	(2)	(3)	(4)	(5)	(6)	(7)

* (Write the name of the concerned Indian Authorised Dealer Branch.) Any other manner of receipt (Specify).....						
						----- (Stamp & Signature of authorised dealer) Date:..... Address:.....